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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR**

Original Application No. 81/2008

Date of order: 23.04.2008

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.  
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

Anoop Singh S/o Shri Achhar Singh, aged about 48 years, R/o - Qtr. No. T108/3, MES Colony, Suratgarh, District - Sriganganagar (Raj.). Presently working on the post of 'Mazdoor' in the office of GE Army Suratgarh District - Sriganganagar (Raj.).

...Applicant.

Shri S.K. Malik, counsel for applicant.

**VERSUS**

1. The Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The Director General, Engineer in Chief's Branch, Army Head Quarters, Kashmir House, DHQ Post - New Delhi.
3. The Commander Works Engineer, (CWE), Air force, Bikaner, Rajasthan.
4. The Garrison Engineer, (Army) Suratgarh, District - Sriganganagar (Raj.).

...Respondents.

**ORDER**

Per Mr. Justice A.K. Yog, Member (J)

Heard Shri S.K. Malik, Advocate, learned counsel representing the applicant and perused the pleadings contained in Original Application.

Learned counsel appearing on behalf of the applicant submits that this O.A. is squarely covered by the facts, issues, cause of action, the relief contained in O.A. No. 240/2006



decided by Central Administrative Tribunal, Jodhpur Bench - vide order dated 06.02.2008, reads:

.....  
*According to the applicants, their case is squarely covered by the facts, issues, cause of action and the relief claimed in O.A. No. 221/2004 [Kamal Jeet Singh and Ors. Vs. U.O.I & Ors.] decided by this Tribunal vide order dated 5<sup>th</sup> September, 2006 (Annex. A/11) to the respective OAs. without entering into the merit or adjudicating the issue on merit.*

*In view of the above statement made by the learned counsel for the applicants that the case of present applicant(s) is similar and identical to that of the applicants in above referred O.A. (No. 221/2004), all the three O.As viz., 240/2006, 242/2006 and 254/2006 stand disposed of subject to the above observations and directions.*

*There shall be no order as to costs.*

.....  
*Member [A]*

*Member [J]"*

In view of the above, without issuing notice to the Respondents and giving opportunity to file counter-reply, we dispose of this O.A. at admission stage finally; following afore-quoted order dated 06.02.2008 and this O.A. No. 81/2008 is also disposed of with direction to the Respondents to consider and decide the grievance of the Applicant on the same directions and conditions as contained in the order dated 05.09.2006 in O.A. No. 221/2004 (Kamal Jeet Singh and Ors. Vs. U.O.I. & Ors.).

*"No order as to costs."*

*R.R. Bhandari*  
 [ R.R. Bhandari ]  
 Member (A)



*A.K. Yog*  
 [ A.K. Yog ]  
 Member (J)

No. 38 to 41  
Dt: 28-4-8

See  
S. K. Mallick Adm  
25/4/10 R

Part II and III destroyed  
in my presence on 18/11/14  
under the supervision of  
section officer ( ) as per  
order dated 19/18/2014

Section officer (Record)